

15

O.A. No. 542 of 2006

18.09.2007

Hon'ble Mr. K.S. Menon, A.M.

Shri Rakesh Verma appears for the applicant and Shri N.P. Singh is present for the respondents.

Learned counsel for the applicant states that as far as relief No.1 prayed for in the O.A. is concerned, that has become infructuous as respondents have taken suitable action in the matter. However, as far as relief No.2 is concerned, which is separate cause of action hence, is not maintainable in the present O.A. now. He, therefore, prays to withdraw the present O.A. with a liberty to file the separate O.A. for this particular cause of action. He is permitted to do so. Accordingly, this O.A. is dismissed as having become infructuous.


A.M.

/m.m./